

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
(Criminal Appellate Jurisdiction)

**Cr. Appeal (DB) No. 842 of 2013**

with

**Cr. Appeal (DB) No. 423 of 2013**

with

**Cr. Appeal (DB) No. 549 of 2013**

with

**Cr. Appeal (DB) No. 694 of 2013**

Md. Sahnawaj and others	...	... Appellants
		[In Cr. A.(DB) No. 842 of 2013]
Md. Amiruddin	...	.... Appellant
		[In Cr. A.(DB) No. 423 of 2013]
Sawana Begum @ Baby Sabiha @ Sabiha Begum	...	.... Appellant
		[In Cr. A.(DB) No. 549 of 2013]
Md. Aslam	...	.... Appellant
		[In Cr. A.(DB) No. 694 of 2013]
	Versus	
The State of Jharkhand	...	.... Respondent
		[In all cases]

(Through V.C.)

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR  
HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant(s)	: Mr. A.K.Kashyap, Sr.Advocate
	[In Cr.A.(DB) Nos. 842 of 2013, 549 of 2013 and 694 of 2013]
	Mr. Abhishek Prasad, Advocate
	[In Cr. Appeal (DB) No. 423 of 2013]
For the State	: Mr. Ravi Prakash, Spl.PP
	Mrs. Priya Shreshtha, Spl.PP
	[In all cases]

**Order No. 15/Dated: 13<sup>th</sup> April, 2021**

On the request of Mrs. Priya Shreshtha and Mr. Ravi Prakash, the learned Spl.PPs post these matters on 19.04.2021 under the same heading, to be treated as part heard.

**(Shree Chandrashekhar, J.)**

**(Ratnaker Bhengra, J.)**